

(b) the number of parties which have availed of this concession in respect of each of these different products; and

(c) the total value of rebate so granted in case of each of these commodities?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): (a) Presumably the Hon'ble Member is referring to the rules finalised under section 43B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953. The required information is contained in the statement which is placed on the Table of the Lok Sabha. [See Appendix IV, annexure No. 25].

(b) The number of parties who have made exports under the drawback scheme is as follows:—

Cotton yarn and cloth	106
Artificial silk	5
Plastic goods	3
Dry Radio batteries	1
Linoleum	1
Others	Nil.

(c) In respect of cotton yarn and cloth a drawback of Rs. 89,797/13/- has been already paid. Claims for the following amounts of drawback have been made under different schemes but not yet paid:—

	Rs.
1. Cotton yarn and cloth	10,209 0 0
2. Artificial silk cloth	4,160 3 0
3. Plastic goods	1,439 13 0
4. Dry Radio batteries	1,00,560 15 0
5. Linoleum	566 4 0
TOTAL	1,16,936 3 0

अफ्रीकी विद्यार्थी

२७१. श्री कृष्णचर्य जोशी : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि भारत सरकार की विभिन्न छात्रवृत्ति योजनाओं के अधीन आजकल कितने अफ्रीकी विद्यार्थी भारत में विद्याध्यन कर रहे हैं ?

शिक्षा मंत्री के सहायक (डा० एम० एम० दास) : १५१.

Scheduled Tribes

272. Shri Rishang Keishing : Will the Minister of Home Affairs be pleased to state:

(a) the amounts of money allotted to the Government of Assam by the Government of India for the welfare of the Scheduled Tribes in Assam during 1955-56;

(b) whether any amount out of the Central Grants sanctioned for this purpose during 1953-54 and 1954-55 lapsed;

(c) if so, the reasons therefor, and

(d) the measures adopted to prevent recurrence of such cases of lapse in future?

The Minister of Home Affairs (Pandit G. B. Pant): (a) Rs. 155 lakhs.

(b) Yes, but the major portion of the grants was utilized.

(c) Mainly due to the non-availability of technical personnel, lack of timely availability of material and delay in the preparation of plans and estimates for bridges and roads, etc.

(d) In order to ensure that the amounts allotted to the various States for the welfare schemes do not lapse, the State Government have been asked to prepare their schemes in two parts. The first part will include schemes which will be spread over more than one year so that once a scheme is approved, the State Government can continue to incur expenditure on it even though they are unable to spend the whole amount allotted in any one year. In the case of annual schemes, it has been impressed upon the State Governments that their execution should be completed within the year as far as possible.

Estate Duty

273. Shri Tulsidas : Will the Minister of Finance be pleased to state the number of cases registered for assessment of Estate Duty during the financial years 1953-54, 1954-55 and till the end of June 1955?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): The number of Estate Duty cases registered for assessment are as follows:—

During 1953-54	347
During 1954-55	2,122
During 1955-56 (till the end of June 1955)	790

Total cases registered up to end of June 1955 **4,259**